

CENTRAL ADMINISTRATIVE TRIBUNAL, LUCKNOW BENCH.

MP No.1260/2004 In  
RA No.44/2004 In  
OA No.161/2003

Lucknow this the 16th day of July, 2004

HON'BLE MR. KULDIP SINGH, MEMBER (J)

U.O.I. and Others

..Applicants

in re

Gorakhnath Srivastava

..Applicant

Versus

Union of India and Others

..Respondents

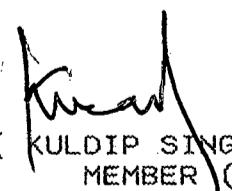
ORDER BY CIRCULATION

Hon'ble Mr. Kuldip Singh, Member (J)

The present RA No.44 of 2004 has been filed by the respondents for review of the order passed in OA No.161 of 2003 on 7.11.2003.

2. By filing the present RA, the petitioners want to re-argue the whole case again, which is not permissible. While delivering the judgment, the review petitioners were duly heard because the judgment was given orally as such the RA has no merits. No error apparent on the face of record has been pointed out which may call for review of the order. Further, the RA does not come within the ambit of Order 47 Rule 1 CPC read with Rule 22 (3) (f) (i) of the Administrative Tribunals Act.

3. In view of the above, nothing survives in the RA, which is accordingly dismissed. Accordingly, MA filed for condonation of delay is also rejected.

  
( KULDIP SINGH )  
MEMBER (J)

"Rakesh"